

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 11
Appeal 19/ND/2021

IN THE MATTER OF:

A.G Industries Pvt. Ltd. Vs. Kiran Martin Golla M/S Vaiva Metals And Alloys Pvt Ltd Vs	...	Applicant/Petitioner
M/s Sungli India Pvt. Ltd.	...	Respondent

Order under Section 42

Order delivered on 16.04.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Nilesh Sharma, Ms. Hemant Sharma,
Mr. Palash Agarwal, Mr. Prakhyat Sharma, Advs.
For the Liquidator : Mr. Davesh Bhatia, Advocate

ORDER

The appeal filed under Section 42 of the Code challenging the objections of the Liquidator. Learned Counsel for the Liquidator accepts notice and undertakes to file reply within 3 weeks. Let the copy of appeal be served during the course of the day to the Learned Counsel for the Liquidator.

List on **21.05.2021**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)